

"A Member who has made a motion may withdraw the same by leave of the House.

The leave shall be signified not upon question but by the Speaker taking the pleasure of the House. The Speaker shall ask : 'Is it your pleasure that the motion be withdrawn' ?

MR. DEPUTY-SPEAKER : He has already said and I and you also know that this is not a motion. It is a statement.

SHRI K. LAKKAPPA : The rule is very clear.

MR. DEPUTY-SPEAKER : It is a statement.

SHRI K. LAKKAPPA : I am only reading the procedure under Rule 339, which naturally applies here. The procedure has been clearly laid down. It cannot be withdrawn *suo moto*, because he has already moved it. A typed note has been sent to the Speaker and you have called him. When you have called him, Rule 339 is to be applied and the formality is to be observed. It has not been observed.

MR. DEPUTY-SPEAKER : Rule 339 very clearly states : "A member who has made a motion..."

Now, a statement under Rule 377 is not a motion.

SHRI K. LAKKAPPA : Is it not a motion ?

MR. DEPUTY-SPEAKER : It is not a motion.

SHRI K. LAKKAPPA : It is a motion.

MR. DEPUTY-SPEAKER : He has given in writing. It is not a motion. That is my ruling.

SHRI K. LAKKAPPA : For a motion which has been moved, Rule 339 is to be applied.

MR. DEPUTY-SPEAKER : Now, Shri Madhukar.

अन्तर्गत निम्नलिखित अविलम्बनीय महत्व के प्रश्न की ओर सदन का ध्यान दिलाना चाहता हूँ:--

बिहार में पटना के किसी सर्जन ने श्री राम बाबू प्रसाद यादव नामक एक मरीज का आपरेशन किया। उसके पेट में कैंची छोड़ कर ही टांका मार दिया गया। साल भर उसका इलाज चलता रहा और जब उसके पेट का दर्द और भयंकर हो गया, तो फिर पटना लाया गया। उसके एक्सरे किए गए तथा एक्सरे में पेट में पड़ी कैंची की तस्वीर आई। बेचारा रोगी मर गया। लेकिन ऐसी असावधानी से आज अनेकों इन्सानों की जान जाती है। सरकार से मैं आग्रह करूंगा कि इस बात की छानबीन की जाए तथा अपराध के भागी को सजा दी जाए तथा मृत व्यक्ति को मुआवजा दिलाया जाए।

13 hrs.

MR. DEPUTY-SPEAKER : SHRI Era Mohan—absent.

(ii) Reported crection of a high wall by military authorities encircling, thereby Peenya plantation village in Bagalore and causing Difficulties to villages.

SHRI T.R. SHAMANNA (Bangalore South) : Mr. Deputy-Speaker, Sir, please permit me to make the following statement under Rule 377 regarding the difficulties of the residents of the village by name Pinya Plantation West of Hospital Town, Bangalore—560015.

This village consists of about 1000 semi hutments. The residents are mostly from Scheduled Castes. They are residing here for the past 40 years or so. Their elders have come from Tamil Nadu to serve British officers working in the Military establishments. Near this village the Italian War prisoners were impounded. After World War II, these Tamilians made a colony and stayed there permanently. The residents are working in nearby factories or doing other petty jobs. The living condition of these people is far from satisfactory. They are denied of all civic conveniences as that of roads, light or water drainage.

A difficult situation has been created for these poor Scheduled Caste people and other weaker sections. The Military authorities are now encircling this village by erecting a high wall compound. I am told, a narrow passage of 4 or 5 ft. will be left and I am

12.59 hrs

MATTERS UNDER RULE 377

(i) REPORTED DEATH OF A PATIENT IN PATNA HOSPITAL

श्री कमला मिश्र मधुकर (मोतीहारी) :
उपाध्यक्ष महोदय, मैं नियम 377 के

Shri T. R. Shamanna

convinced that this village will become a mini-jail. The earth work is complete and the wall, I am given to understand, will be completed within a short time, within 2-3 months.

Several petitions of the people to the authorities (both Civil and Military) have not got any relief.

Before I left for Delhi on 9th of March, 1980, I went to the spot and was satisfied myself that the grievance is genuine. It is a fit case for the intervention of the Central Government.

I make an earnest appeal to the Government to intervene in the matter. An immediate stay for the construction of the massive compound wall has to be given. Suitable relief may be given after examination of the case. I trust that the Government will help these poor residents of the village.

(iii) **REPORTED CLOSURE OF ANDAL CAPSTORAGE BY FOOD CORPORATION OF INDIA**

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Mr. Deputy-Speaker, Sir, I am raising the following matter of urgent public importance under Rule 377.

The Food Corporation of India as closed down 4 months ago Andal Cap-storage. 600 employees have been thrown out of job rotting in the streets and facing starvation. On 22nd February the employees marched to Calcutta Zonal Office and staged dharna for restoration of Andal Cap-storage. This Cap-storage is within Asansol-Durgapur area. Since West Bengal is facing a severe drought, these storages were catering the needs of food-grains for industrial area of Durgapur and Asansol and drought affected districts of Bankura and Purulia. Considering all these aspects, I request the hon. Minister and the Government to immediately withdraw the close-down orders and reinstate 600 employees to save from starvation. The Agriculture Minister is requested to intervene personally and make a statement on the floor of the House.

(iv) **SICK UNITS OF AGRO-SERVICE CENTRES IN MAHARASHTRA**

SHRI UTTAMRAO PATIL (Yavatmal) : Mr Deputy-Speaker, Sir, with your permission, I would

like to raise the following matter of urgent public importance under rule 377.

Under the scheme of Agro Service Centres for the educated unemployed sponsored by the Ministry of Agriculture, Government of India, and implemented by MAIDC in the State of Maharashtra, there are a large number of units which have become sick and the entrepreneurs who took loan to set up such centres are unable to repay loans due to faulty projects, infeasibility of tractor units, competition with co-operative and local markets, faulty procedure, etc.

The concerned banks have filed suits against such units and their guarantors who had come forward with good motives now have to suffer.

There is an urgent need for the Government to intervene and get withdrawn all these legal proceedings and re-assist by giving total interest subsidy, tractor tax exemption, for tractors given to such units, etc. or the MAIDC should take over such sick units and reorganise these units.

13 05 hrs.

STATUTORY RESOLUTIONS RE PROCLAMATIONS IN RELATION TO THE STATES OF BIHAR, GUJARAT, MADHYA PRADESH, MAHARASHTRA, ORISSA, PUNJAB, RAJASTHAN, TAMIL NADU AND UTTAR PRADESH.

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH) : I beg to move :

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under Article 356 of the Constitution in relation to the State of Bihar”.

MR. DEPUTY-SPEAKER : You can move all the Resolutions.

SHRI ZAIL SINGH : I beg to move :

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under Article 356 of the Constitution in relation to the State of Gujarat”.

I beg to move :